

आयकर अपीलीय अधिकरण “ए” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH, PUNE

**BEFORE SHRI S.S.GODARA, JM
AND SHRI DR. DIPAK P. RIPOTE, AM**

आयकर अपील सं. / ITA No.187/PUN/2020
निर्धारण वर्ष / Assessment Year : NA

Anand Gram Society,
At Post Dudulgaon,
Near Alandi Devachi,
Pune – 412 105

PAN : AAATA9668E

.....अपीलार्थी / Appellant

बनाम / V/s.

CIT, Exemption, Pune

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Shika Parwal
Revenue by : Shri Navin Gupta

सुनवाई की तारीख / Date of Hearing : 15.06.2022
घोषणा की तारीख / Date of Pronouncement : 19.07.2022

आदेश / ORDER

PER S. S. GODARA, JM :

1. This assessee’s appeal is directed against the CIT Exemption, Pune’s order dated 30/12/2019 passed in case No ITBA/EXMS/EXM2/2019-20/80G/1023471143(1) involving proceeding u/s. 143(3) of the Income Tax Act, 1961 ; in short “the Act”.

Heard both the parties. Case file perused.

2. Learned counsel states at the outset in light of the assessee's letter dated today itself that it has been granted the impugned section 80G provisional certificate/approval under the new law with effect from 24.02.2022 and therefore, the instant appeal be dismissed as withdrawn.

The Revenue is equally fair in not contesting the assessee's withdrawal request. Ordered accordingly.

3. This assessee's appeal is dismissed as withdrawn in above terms
Order pronounced in the Open Court on this 19th day of July, 2022.

Sd/-
(DR.DIPAK P.RIPOTE)
लेखा सदस्य/ **ACCOUNTANT MEMBER**

Sd/-
(S.S. GODARA)
न्यायिक सदस्य/ **JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 19th July, 2022.

Ashwini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT-Exemption, Pune.
4. The ACIT- Exemption Range, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File. आदेशानुसार / BY ORDER,
// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

S.No.	Details	Date	Initials
1	Draft dictated on	15.06.2022	
2	Draft placed before author	04.07.2022	
3	Draft proposed & placed before the Second Member		
4	Draft discussed/approved by Second Member		
5	Approved Draft comes to the Sr. PS/PS		
6	Kept for pronouncement on		
7	Date of uploading of Order		
8	File sent to Bench Clerk		
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R.		
11	Date of Dispatch of order		